

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 111 of 2020

IN THE MATTER OF:

Rita Kapur

...Appellant

Versus

Invest Care Real Estate LLP & Ors.

...Respondents

Present:

For Appellant: Though appears but not marked attendance.

O R D E R

24.01.2020 Having heard learned counsel for the Appellant and being satisfied with the grounds, the delay of One day in preferring the Appeal is condoned. Interlocutory Application No. 290 of 2020 stands disposed of.

Learned counsel for the Appellant submits that the Application under Section 7 of the 'Insolvency and Bankruptcy Code, 2016' cannot be rejected on the ground that the same set was filed by the 'Power of Attorney holder.'

Let notice be issued on Respondents by Speed Post. Requisites along with process fee be filed by 27th January, 2020. If the Appellant provides *e-mail* addresses of the Respondents, let notice be issued through *e-mail*.

Post the case 'For Admission (After Notice)' on **18th February, 2020.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Shreesha Merla]
Member (Technical)

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